

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 435 OF 2023

IN THE MATTER OF:

JASBIR SINGH

APPLICANT

VERSUS

STATE OF U.P. & OTHERS

RESPONDENTS

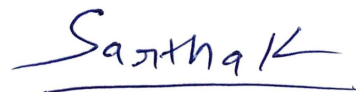
N.D.O.H- 13.11.2024

ADDITIONAL REPLY ON BEHALF OF RESPONDENT NO. 7 (S.J.P  
GLOBAL LIMITED)

FILED BY:

DATED-08.11.2024

NEW DELHI



SARTHAK CHATURVEDI, RAHUL KUMAR  
& HIMANSHU SHEKHAR TRIPATHI  
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(M): 9927103001, 9773925050

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**I N D E X**

<b>S NO.</b>	<b>PARTICULARS</b>	<b>PAGES</b>
1	ADDITIONAL REPLY IN TERMS OF THE ORDER DATED 20/08/2024 AND 13/11/2024 ALONG WITH AFFIDAVIT.	1-6
2	<b><u>ANNEXURE R-1</u></b> COPY OF THE PROJECT DETAIL MENTIONING TOTAL AREA AND CONSTRUCTED AREA.	7
3.	<b><u>ANNEXURE R-2 COLLY</u></b> COPY OF COMMUNICATION WITH MATHURA VRINDAVAN DEVELOPMENT AUTHORITY AND PROOF OF PAYMENT MADE TO AUTHORITY.	8-11
4.	<b><u>ANNEXURE R-3</u></b> COPY OF SEWER TAX/CHARGES PAID TO MATHURA VRINDAVAN MUNICIPAL CORPORATION.	12
5.	<b><u>ANNEXURE-R-4</u></b> COPY OF JOINT INSPECTION REPORT.	13-16
6.	<b>PROOF OF SERVICE</b>	17

**DATED- 08.11.2024  
NEW DELHI**

**FILED BY:**

*Sarthak*

**SARTHAK CHATURVEDI, RAHUL KUMAR  
& HIMANSHU SHEKHAR TRIPATHI**

**Advocates for Respondent no. 7**

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**ADDITIONAL REPLY ON BEHALF OF RESPONDENT NO. 7 (S.J.P  
GLOBAL LIMITED).**

**Most Respectfully Showeth-**

1. That the Answering Respondent is the owner-developer of residential project at Khasra No. 844-848, 850, 851, 867 and 871 Mauja - Sunrakh Bangar, Tehsil and District Mathura. The project of developing the land and construction of villas was started subsequent to grant of Consent to Establish (NOC) by the Uttar Pradesh Pollution Control Board (UPPCB) vide letter dated 15.02.2012 and post approval of drawing map by Mathura-Vrindavan Development Authority, Mathura.
2. That vide order dated 20.08.2024 this Hon'ble Tribunal had directed the answering Respondent to disclose facts related to the project by way of pointed questions incorporated in para 2 of the order dated 20/08/2024.

**Disclosure of facts pertaining to project duly directed by Hon'ble  
Tribunal: -**

- A. Total Area under development as per the approved map was 94548.88 Square Meters. Out of this total area approval was given by authority to undertake construction on 54785.52 Square Meter. Number of units sanctioned for this project was 538.
- B. Out of Total approved 538 Units, the answering Respondent undertook construction for only 298 units which accounted for **19197.7 Square Meter** of Area, which is the total constructed area of this project. The project detail mentioning total area and constructed area is attached herewith and marked as **ANNEXURE R-1**.
- C. The Rules of EIA apply **ONLY** to projects having built up area of 20,000 Square Meters or more. It is pertinent to mention herein that the threshold of Environment Impact Assessment for grant of Environmental Clearance has not been breached by the answering Respondent/project proponent. It is further submitted that the answering Respondent has no further plans to construct any more villas at the site in question and if and when, any construction is to be undertaken by the answering Respondent, which may breach the threshold of EIA, the Environment Clearance for entire project shall be undertaken before commencement of any such construction.
- D. Consent to Operate was not obtained since NOC in the form of Consent to Establish was mistaken as an NOC in perpetuity and as a matter of fact no other authority/corporation or statutory body had/has ever demanded Consent to Operate as a pre-requisite of grant of permission/clearance/licence. The Requirement was only for Consent to Establish. Moreover, since neither any commercial activity was undertaken nor any manufacturing activity was carried out, hence Consent to Operate, which is essentially granted for carrying out an industrial activity or any other activity which is categorized as industry, was not applied for. It is pertinent to mention here in that under the Water

(Prevention and control of pollution Act) 1974, the term used for mandatory treatment is “TRADE EFFLUENT” whereas only DOMESTIC WASTE WATER is generated at the site of answering Respondent and discharged in sewer connected to the STP at Rukmani Vihar. The answering Respondent is not engaged in any kind of trade or industrial activity at the site. The domestic waste water is generated because of residential units and arrangement for sewer and connection to STP was made by the answering Respondent upon payment of fees/charges to the Mathura Vrindavan Development Authority after request for connection of sewer line was approved by the Mathura Vrindavan Authority.

*“It is further pertinent to mention that since STP is not installed at the site as the connection of sewer line was approved by the Mathura Vrindavan Development Authority upon payment of fees and charges, there was no need to seek Consent to Operate form the UPPCB as no treatment of any kind of waste water was taking place at the site of the answering Respondent and the domestic waste water discharged in the approved sewer line is being treated at the 8 MLD STP located at Rukmani Vihar, Mathura.”*

- E. **Sewer line-** Permission was sought from the Mathura Vrindavan Authority to link the sewer line which leads to the STP of 8 MLD and the permission to link the sewer was granted by the Mathura Vrindavan Development Authority and for this, in the External Development fee segment a total of Rs 83,69,904/- was deposited by the Project Proponent/answering Respondent. Communication with Mathura Vrindavan Development Authority and proof of payment made to authority for this purpose is attached as an annexure and marked as **ANNEXURE R-2 COLLY.**

- F. That it is further submitted that the Mathura Vrindavan Development Authority which is arrayed as **Respondent No 3 in the instant matter in hand in it's reply on page no. 70 has annexed an inspection report dated 19/01/2024 of Mr Anil Singhal, Junior Engineer, which clearly says that since the sewer line of answering Respondent is connected with sewer line which is connected to the STP at Rukmani Vihar where domestic effluent gets treated, STP is not required at the site of the answering Respondent.**
- G. It is further submitted that subsequent to take over of the project by Mathura Vrindavan Municipal Corporation, sewer tax/charges were paid on demand to the tune of Rs 12055/- on 25/08/2023. A copy of Sewer Tax/Charges paid to Mathura Vrindavan Municipal Corporation is attached as an annexure and Marked as **ANNEXURE R-3.**
3. That it is submitted that the Joint Inspection Committee has in its report, clearly stated that the answering Respondent has rikshaw for door-to-door garbage collection and that the Municipal Corporation has placed 4 bins for solid waste collection at the site. The report further makes it clear that the green belt and green area has been developed by the answering Respondent along with installation of rain water harvesting system. Similar findings are recorded in the inspection report of the JE of Mathura Vrindavan Development Authority. A copy of Joint Inspection report is marked as an annexure and attached as **ANNEXURE R-4.**
4. That in case of the present project as the built-up area is within the threshold limit of requirement of Environment Clearance, the environmental clearance was not required in terms of the Environment Impact Assessment Notification dated 14.09.2006. Additionally, the sewage line of the project is already connected with SPS Rukmani Vihar Colony under the permission

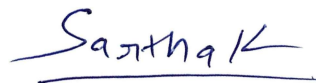
of Mathura-Vrindavan Development Authority as already elaborately and explained above and also in the earlier affidavit on record.

5. That is further submitted that the Environmental Compensation imposed by the UPPCB is imposed in a mechanical manner, without having considered the pertinent issue of Sewer Connection approved by the Mathura Vrindavan Authority and without analysing the fact that if no treatment is taking place at Site as the sewer line is connected to common STP, and no trade or industrial activity is taking place, there is no requirement of installation of STP and consequently no requirement of Consent to Operate at the site of the answering Respondent.
6. That it is further submitted that the State Board has no mandate, power or authority to impose/levy any kind of environmental compensation under Water Act/ Air Act or Environment Protection Act. This power can only be exercised by Hon'ble Courts/Tribunal after following the due process of law.
7. That the instant affidavit is filed as per the direction of Hon'ble Tribunal

Dated: 08.11.2024

Place: NEW DELHI

THROUGH



**SARTHAK CHATURVEDI, RAHUL KUMAR  
& HIMANSHU SHEKHAR TRIPATHI**

**Advocates for Respondent no. 7**

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VERSUS

STATE OF U.P. & OTHERS

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AFFIDAVIT

I, **Deepak Singhal**, S/o Mr. Devendra Kumar, aged about 38 years Office at SPJ Global Ltd, 111 Shri Jamuna Dham, Govardhan Road, Mathura 281004 do hereby solemnly affirm and declare as under:

1. That I am named as Respondent No. 7 in the instant matter in hand and deponent herein and I have gone through the accompanying additional reply which has been drafted by my counsel at my instruction.
2. That the contents of all paras of the reply so far these relate to facts are true to my knowledge, while the legal contents thereof are true to my belief on information received and believed to be true.
3. That the annexures attached to the instant additional reply are true copy of the original documents

S.J.P. GLOBAL LTD.

*[Signature]* Sign

DEPONENT

**VERIFICATION**

I, the above-named deponent, do hereby verify that contents of my aforesaid affidavit are true and correct and nothing material has been concealed therefrom. Verified at Mathura on this 08/11/24 day NOVEMBER of 2024.

The contents of the affidavit documents read over & explained to me by Deepak Singhal who is identified by 288 & on oath recited today at 08/11/24 & my office & read down in full before me at Mathura & engaged to do so.

*[Signature]*

Pranita Anurawal Adv. & Co.  
Notary Public, Mathura

S.J.P. GLOBAL LTD.

*[Signature]* Sign

DEPONENT

I Know Shri/Sm/Dee Deepak Singhal He/She Has 288 Signed & sealed by Deepak Singhal Sig Ident

PROMOTER:	SJP GLOBAL LIMITED (FORMER: SJP REAL ESTATE LIMITED)
REG. ADDRESS:	111, SHRI JAMUNA DHAM, GOVERDHAN CROSSING, MATHURA-281004
PROJECT:	SHRI RADHA FLORANCE
PROJECT ADDRESS:	SUNRAKH BANGAR, VRINDAVAN, MATHURA-281121
MAP NO:	104/V/10-11

**Area as per Approved MAP**

Particulars	Area (SQM)
Land Area	94548.88
Road Widening	151.69
Net Plot Area	94397.19
Plotted Area	54785.52
Green Area	14513.71
Open & Pathway	1162.66
Road Area	23935.3

Type of Unit	No. of Units	Land Area Per Unit (SQM)	Total Land Area (SQM)
Type-A	22	99.48	2188.56
Type-B	25	84.28	2107.00
Type-C	69	149.11	10288.59
Type-D	338	83.58	28250.04
Type-E	14	165.44	2316.16
Type-F	18	104.19	1875.42
Odd Size Plots	52		7759.75
<b>Total</b>	<b>538</b>		<b>54785.52</b>

**Details of the Plots on which construction conducted by the Promoter:**

Type of Unit	No. of Units	Land Area Per Unit (SQM)	Approved Built up Area per Unit (SQM)	Construct Built up Area per Unit (SQM)	Total Built up Area (SQM)
Type-A	22	99.48	120.13	120.13	2642.86
Type-B	25	84.28	114.51	114.51	2862.75
Type-D	235	83.58	58.67	54.26	12751.1
Type-F	16	104.19	58.81	58.81	940.96
<b>Total</b>	<b>298</b>				<b>19197.7</b>

**Note:**

Staircase on Ground Floor was not constructed in Simplex Villas. There Stait case Area of 4.41 Sqm has been short constructed in Simplex Villas.

# SJP REAL ESTATE LIMITED

AN ISO 9001:2000 CERTIFIED CO.



सेवा में,  
उपाध्यक्ष महोदय,  
मथुरा-वृन्दावन विकास प्राधिकरण,  
मथुरा

दिनांक : 04-02-2012

विषय:- सीवेज निस्तारण व्यवस्था बाबत

महोदय,

ग्राम सुनरख की भूमि पर हमारे द्वारा श्री राधा फ्लोरेस नामक आवासीय योजना का मानचित्र संख्या 104 /V-10 -11 दिनांक 22-9-2011 प्राधिकरण से स्वीकृत कराया गया है इस योजना के सीवेज निस्तारण की व्यवस्था रुकमनी विहार योजना में निर्मित किये जा रहे एस. पी. एस. के माध्यम से प्रस्तावित है।

कृपया अनुरोध है कि इस योजना को कुल डिस्चार्ज 120 m<sup>3</sup> प्रतिदिन प्राधिकरण द्वारा डाले जा रहे सीवर के निकटतम मैनहोल तक हमारे द्वारा लाया जायेगा। कृपया इसको प्राधिकरण सीवर में जोड़े जाने की अनुमति एवं स्थान निर्देशित कराने का कष्ट करें। इस हेतु हमारे द्वारा बाह्य विकास (External Development) शुल्क मद में प्राधिकरण कोष में रु.21,13,680/- जमा कराये जा चुके हैं तथा भविष्य में किस्तों में रु. 62, 56, 224/- जमा करना है। हमारा invert level पुलिया कलवर्ट के टॉप से लगभग 4 मीटर नीचे रहेगा।

कृपया उपरोक्तानुसार अनुमति प्रदान करने का कष्ट करें।

धन्यवाद

सुरेश चन्द कौशिक  
डायरेक्टर-श्री ग्रुप

CE / XEN  
क. त. 3/12  
अवस्था (Provision)  
के. ए. ज. ए. फा.  
वि. ए. वि. ए. 3/12  
श्री ग्रुप इन्फ्रास्ट्रक्चर्स प्रा. लि.  
मथुरा  
02/3/2012



सेवा में,  
 श्रीमान उपाध्यक्ष महोदय,  
 मथुरा-वृन्दावन विकास प्राधिकरण,  
 मथुरा ।

विषय:- श्री राधा फ्लोरेन्स कॉलोनी सुनरख बाँगर वृन्दावन के सीवर लाइन को रूकमणी विहार आवासीय योजना सुनरख बाँगर में सीवर लाइन को संयोजित करने के संदर्भ में ।

महोदय,

महोदय हमारे द्वारा एक प्रार्थना पत्र श्री राधा फ्लोरेन्स कॉलोनी सुनरख बाँगर वृन्दावन को विहार आवासीय योजना सुनरख बाँगर के माध्यम से किये जाने हेतु प्रार्थना पत्र प्रेषित किया था आपके द्वारा दिनांक 02.03.12 को हमारी सीवर लाइन को संयोजित करने के अनुरूप व्यवस्था करने हेतु आपने अपनी अभियन्त्रण इकाई को आदेशित किया था ।

उक्त के संदर्भ में कहना है कि प्रार्थी के संज्ञान में आया है कि आपकी इकाई द्वारा सर्वेक्षण कर लिया गया है । आपके सर्वेक्षण के बाद हमारी कॉलोनी का भी सर्वेक्षण प्लॉन हो चुका है तथा दोनों को लेवलिंग प्लॉन का मानचित्र निर्मित हो गया है ।

अतः आपसे निवेदन है श्री राधा फ्लोरेन्स की सीवर लाइन को रूकमणी विहार की सीवर लाइन में एक बिन्दू पर संयोजित करने का आदेश पारित कर अनुग्रहित करने की कृपा करे ।

धन्यवाद ।

CE/EE

AA (05)

EE

7.3.12

आज प्रार्थना पत्र प्राप्त ।

आपसे प्रिया विचार

उक्त की प्रारंभ बिंदु

वे सापेक्ष inrent level

आर R/L provide करें

ए पर एक किडू पर नियोजित

संयोजित दिनांक

भवदीय,

सुरेश चन्द्र कौशिक,

डायरेक्टर,

श्रीगुप्त मथुरा ।

दिनांक 09.03.12

Jeevan. P.K. Gupta

17/3/12







## मथुरा विकास प्राधिकरण, मथुरा

## अन्तिम लेखा

योजना	EDC OF APPROVED COLONY- E95		
कोड	E95/136	नाम	SUDEEP AGRAWAL
सम्पत्ति संख्या	MAP104/V	मूलधन	₹ 7170946
भूमि मूल्य	₹ 7437571	सामान्य ब्याज	0%
भवन मूल्य	₹ 0	किस्त धनराशि	₹ 1377778
कुल मूल्य	₹ 8266668	किस्तों की सं०	6
INSTL. means INSTALLMENT AMOUNT		INTT. means INTEREST AMOUNT	
			(-) Minus Sign Denotes ADVANCE

दिनांक	प्रकार	विवरण	अनुदान	अनुदान	अनुदान	अनुदान	अनुदान	अनुदान	अनुदान	अनुदान
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31/03/2012	0.00	DUE	1369448.00	0.00	1377778.00	183	123587.99	2747226.00	0.00	123587.9
13/04/2012	250000.00		2747226.00	123587.99	0.00	13	17612.35	2638426.35	0.00	0.0
13/04/2012	250000.00		2638426.35	0.00	0.00	0	0.00	2388426.35	0.00	0.0
13/04/2012	250000.00		2388426.35	0.00	0.00	0	0.00	2138426.35	0.00	0.0
13/04/2012	250000.00		2138426.35	0.00	0.00	0	0.00	1888426.35	0.00	0.0
13/04/2012	250000.00		1888426.35	0.00	0.00	0	0.00	1638426.35	0.00	0.0
21/04/2012	250000.00		1638426.35	0.00	0.00	8	6463.93	1394890.28	0.00	0.0
21/04/2012	250000.00		1394890.28	0.00	0.00	0	0.00	1144890.28	0.00	0.0
21/04/2012	250000.00		1144890.28	0.00	0.00	0	0.00	894890.28	0.00	0.0
21/04/2012	250000.00		894890.28	0.00	0.00	0	0.00	644890.28	0.00	0.0
21/04/2012	250000.00		644890.28	0.00	0.00	0	0.00	394890.28	0.00	0.0
21/04/2012	255556.00		394890.28	0.00	0.00	0	0.00	139334.28	0.00	0.0
01/05/2012	126498.00		139334.28	0.00	0.00	10	647.13	13523.41	0.00	0.0
30/09/2012	0.00	DUE	13523.41	0.00	1377778.00	152	1013.70	1391301.41	0.00	1013.7
09/01/2013	500000.00		1391301.41	1013.70	0.00	101	69298.25	961613.36	0.00	0.0
15/01/2013	500000.00		961613.36	0.00	0.00	6	2845.32	464458.68	0.00	0.0
15/01/2013	589946.00		464458.68	0.00	0.00	0	0.00	-125487.32	0.00	0.0
31/03/2013	0.00	DUE	-125487.32	0.00	1377778.00	75	0.00	1252290.68	0.00	0.0
30/09/2013	0.00	DUE	1252290.68	0.00	1377778.00	183	113014.95	2630068.68	0.00	113014.9
31/03/2014	0.00	DUE	2630068.68	113014.95	1377778.00	182	236057.67	4007846.68	0.00	349072.6
12/03/2018	1250000.00		4007846.68	349072.62	0.00	1442	2850073.11	4007846.68	0.00	1949145.7
31/03/2018	720110.00		4007846.68	1949145.72	0.00	19	37552.97	4007846.68	0.00	1266588.7
05/08/2022	1000000.00		4007846.68	1266588.70	0.00	1588	3138638.07	4007846.68	0.00	3405226.7
06/08/2022	1000000.00		4007846.68	3405226.77	0.00	1	1976.47	4007846.68	0.00	2407203.2
09/08/2022	800000.00		4007846.68	2407203.24	0.00	3	5929.42	4007846.68	0.00	1613132.6
02/09/2022	1000000.00		4007846.68	1613132.66	0.00	24	47455.34	4007846.68	0.00	660567.9
08/09/2022	1000000.00		4007846.68	660567.99	0.00	6	11858.83	4007846.68	0.00	572426.8

## नगर निगम मथुरा-वृन्दावन, मथुरा

प्रपत्र सं० 2

क्रम सं०



2188

पुस्तक सं०

गी.....

श्री श्यामलोरिस एस्.जे.पी. इलेक्ट्रिक लिमिटेड।।। श्री गमुनादि।

बेल सं० -

गं रजि. नी क्र.सं.	भवन का नाम व संख्या	भुगतान का विवरण	अवधि	धनराशि			छूट यदि कोई दी गई हो
				बकाया यदि कोई हो	वर्तमान कर	रु० योग पै०	
	प्लान 12	स्वीन स्वीव (संयोजन)		प्राथमिक पत्रिका	05-	05-	
	सर्वभागी विहार			स्वीन स्वीव	50-	50-	
	इक्षी 47			संयोजन 850 गडडा/स्वरजा। र 2004 31/10/02 60 फुट	12000 -	12000 -	

ग शब्दों में

बावडे इजाजत पंचदश को मीटर

12055- 12055-

नांक ..... 25-8-23

कड़िया

खा अधिकारी/राजस्व अधीक्षक

नगर आयुक्त  
जांच और समाहरण रजिस्टर  
प्रभारी लिपिक

ध्यानी :- 1. अनुज्ञप्ति (लाइसेन्सों) की दशा में रसीद अनुज्ञप्ति के स्थान पर प्रयुक्त नहीं की जा सकती और यह नगर निगम अनुज्ञप्ति अस्वीकार कर देने के अधिकार पर कोई प्रतिकूल प्रभाव नहीं डालती।  
2. अवैधानिक निर्माण के गिराये जाने हेतु निगम द्वारा की जाने वाली कार्यवाही पर इसका प्रतिकूल प्रभाव नहीं पड़ेगा।

To.

The Registrar,  
National Green Tribunal  
Principal Bench, New Delhi.

**Subject- Factual and Action taken report in compliance of order dated 01.08.2023 in O.A. No. 435/2023 "Jasbir Singh V/s State of U.P."**

Respected Sir,

In the above noted case, Hon'ble Tribunal has given direction as below :-

"Further, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of CPCB, State PCB and District Magistrate, Mathura and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action including imposition of environmental compensation and utilization thereof for remediation of environmental damage by following due course of law and giving opportunity of being heard to the project proponent. The Committee may further verify compliance with EC and CTE/CTO conditions by the PP. The State PCB will be the nodal agency for coordination and compliance.

**Factual and Action taken Report maybe submitted within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF."**

In the compliance of above directions, an inspection of site mentioned in the order of Hon'ble Tribunal was carried out by a joint team comprising of the officials from the office of District Magistrate, Mathura, Central Pollution Control Board, Agra & U.P. Pollution Control Board, Mathura inspected the site mentioned in the order on dated-22.08.2023.

Accordingly a factual and Action taken report is being submitted with the present letter for kind perusal and further action in this regard.

Your faithfully,

  
28/08/2023  
Regional Officer

C.C:-

1. Member Secretary, UP Pollution Control Board, Lucknow.
2. District Magistrate, Mathura.

Regional Officer

**Report regarding Hon'ble NGT passed order on Dated 01.08.2023 in OA No. 435/2023.**


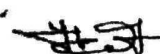
Pursuant to the direction given by The Hon'ble NGT in the order passed on dated 01.08.2023 in Original Application No. 435/2023. The main relevant contents of the order are as under:-

- In view of the above, we consider it appropriate to seek response from (1) State of Uttar Pradesh through Chief Secretary, Govt. of UP, (2) UP State PCB, (3) District Magistrate, Mathura and (4) S.J.P. Global Limited, Mathura who are impleaded as respondent Nos. 1 to 4. The registry is also directed to prepare and attach memo of parties with the paper book accordingly. Notices be issued to Respondent Nos. 1 to 4 requiring them to file their response to the averments made in the application by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.
- Further, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of CPCB, State PCB and District Magistrate, Mathura and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action including imposition of environmental compensation and utilization thereof for remediation of environmental damage by following due course of law and giving opportunity of being heard to the project proponent. The Committee may further verify compliance with EC and CTE/CTO conditions by the PP. The State PCB will be the nodal agency for coordination and compliance.
- Factual and Action taken Report may be submitted within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.
- List for further consideration on 30.10.2023.
- A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the CPCB, State PCB and District Magistrate, Mathura by e-mail for requisite compliance."

In compliance of the above order, the following officials from the offices of District Magistrate, Mathura and UP Pollution Control Board, Mathura and Central Pollution Control Board, Agra inspected the site mentioned in the order on dated 22.08.2023.

**The following officers were also present at the time of inspection:-**

- |                       |   |  |
|-----------------------|---|--|
| 1. Mr. Ashok Kumar    | - | Deputy Collector, Mathura.                               |
| 2. Mr. Kamal Kumar    | - | Scientist-E, Central Pollution Control Board, Agra.      |
| 3. Dr. Yogendra Kumar | - | Regional Officer, U.P. Pollution Control Board, Mathura. |

*Am An*  

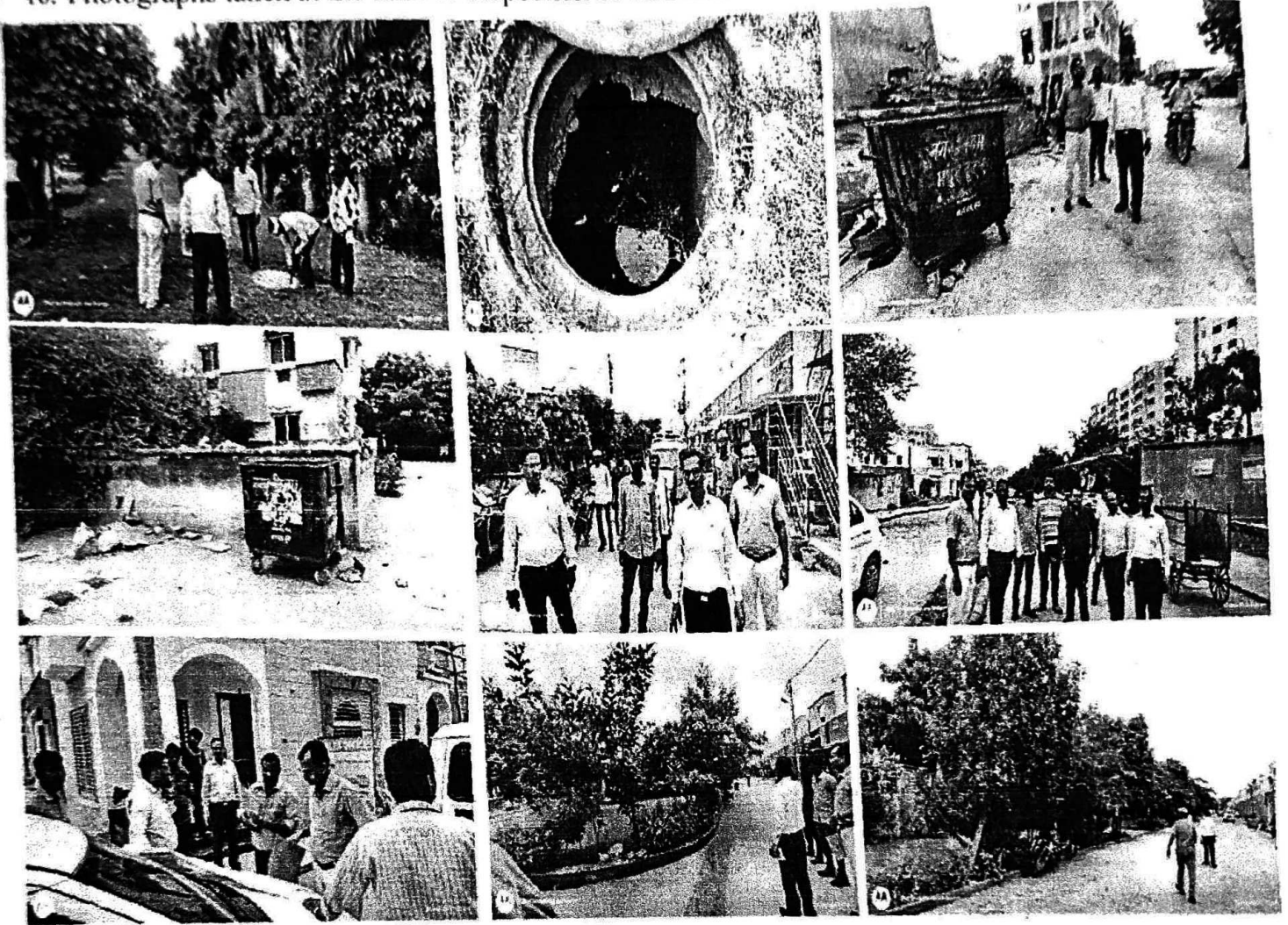
*3/2*

A joint team inspection of site was carried out on dated 22.08.2023. the representative from the builder was Mr. Jitendra Kumar Shah-Site Engineer, Director of project Mr. Shekhar Agrawal present at the site during the visit .Complainer was informed to be present at site, but he could not present during visit .The details are as under:-


1. M/s S.J.P. Global Limited is situated at Khasra No.-844 to 848, 850, 851, 867 to 871, Mauja-Sunrakh Bangar, Tehsil & District-Mathura. It is operated by the name of whose Shri Sudeep Agrawal.
2. The Geo-Coordinates of the M/s S.J.P. Global Limited in Khasra No.-844 to 848, 850, 851, 867 to 871, Mauja-Sunrakh Bangar, Tehsil & District-Mathura are Latitude-27.562241& Longitude-77.656474
3. There is a residential colony developed by M/s S.J.P. Global Limited, which is approved by Mathura-Vrindavan Development Authority, Mathura. The residential colony was established in 2012. The approved map from concern authority is Annexed as annexure-1
4. As per the NOC point no-03 which is issued by UPPCB Mathura is annexed as annexure-2, the builder has to develop one STP for the treatment of the sewage generated in the project area but no sewage treatment plant has been established by the builder at the site. For the disposal of sewage ,the builder has send a request letter on dtd 09-3-2012 to Development authority Mathura is annexed as annexure-3 for connection of sewage drain to the authority's permission letter/agreement for connection of sewage of the project area to the city drainage system. However, the project area sewage drain was connected to the city sewage drain network which is connected to the SPS of Rukmini Vihar. During visit builder could not present any documents of sewerage tax paid to the concern authority/Agreement etc.
5. Builder has not developed any specific site for solid waste collection however, he has one rickshaw for door to door collection. Nagar Nigam Mathura has kept 04 solid waste collection bins inside the project area. As representative informed that Nagar Nigam daily collected solid waste from inside bins of project area for disposal at municipal solid waste site.
6. Builder has developed 05 rainwater collection tanks with a volume of 37 sqm each.
7. Builder has developed a green belt area along with one side of boundary wall of the project and a small- small area left over inside the project area.
8. A letter has been sent to the General Manager Water Works Department, Municipal Corporation, Mathura that the generated sewage of M/s S.J.P. Global Limited (Project Shri Radha Florence) is connected to 08 MLD STP through SPS Rukmini Vihar, Vrindavan, Mathura or not is Annexed as annexure -4.
9. A report has been sent to Board Headquarter Lucknow regarding the imposition of Environment compensation and show cause notice against the aforesaid Builder is Annexed as annexure -5.


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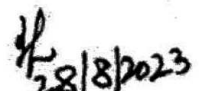
10. Photographs taken at the time of inspection of M/s S.J.P. Global.



A factual and action taken report is being submitted for kind perusal and further action in this regard.

  
 (Dr. Yogender Kumar)  
 28/8/2023  
 R.O., UPPCB,  
 Mathura

  
 (Mr. Kamal Kumar)  
 Scientist E  
 CPCB, Agra.

  
 28/8/2023  
 (Mr. Ashok Kumar)  
 Deputy Collector,  
 Mathura

Compose

Inbox

65

Starred

Snoozed

Sent

Drafts

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More

Labels

📧

Service in Original Application No.435/2023 in NGT titled as Jasbir Singh Vs. State of U.P. & Ors. Inbox x



**Rishabh Saini** <rishabhsaini20032003@gmail.com>

14:03 (2 minutes ago)

to csup, upinformation, vcmvda, nagarayuktmathura@gmail.com, dmmat, feedback@uppcb.in, grievance, ronida

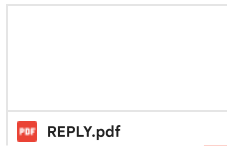
Sir,

Please find attached copy of reply on behalf of the respondent no.7.

Regards,  
Rishabh Saini, Clerk

From  
Sarthak Chaturvedi & Rahul Kumar, Advocates  
Counsel for respondent no.7  
M-9810263001

One attachment • Scanned by Gmail



**PROOF OF SERVICE**